

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A. No. 62/00240/2021

This the 15th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mufti Mohammad Lateef Aged About 54 years S/o Mufti Mohammad Hussain, R/o Malichmar, Aalikadal, Srinagar Presently posted at ED VI Khanyar.
2. Feroz Abdullah Bhat Aged About 51 Years S/o Mohammad Abdullah Bhat, R/o Zoonimar Srinagar, Presently posted at ED VI Khanyar.
3. Mehboob Ahmad Shah Aged About 49 Years, S/o Mohammad Yaseen Sahah, R/o Killi Masjid Srinagar, Presently posted at.
4. Feroz Ahmad Dar Aged about 54 years, S/o Ghulam Rasool Dar, R/o Old Barzulla, Srinagar, Presently posted at Sub Transmission IstBemina.
5. Shabir Ahmad Joo, Aged about 50 years S/o Ghulam Hassan Joo, R/o Kamangarpura, Srinagar, Presently posted at ED Ist Sub Division Habbakadal.

.....Applicants

(Advocate: Mr. Muzaffar Ahmad Bakkal)

Versus

1. Union Territory of J & K Through Principal Secretary to Government Power Development Department, Civil Secretariat, Jammu/Srinagar at Srinagar 180001.
2. Development Commissioner, (power) Power Development Department, Jammu and Kashmir 190001.
3. Chief Engineer, M & RE Wing Kashmir, Power Development Department, Srinagar 190001.

4. Superintendent Engineer, M & RE Wing Kashmir, Power Development Department, Srinagar 190001.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. D.A.G.)



O R D E R [O R A L]

By Hon'ble Mr. Anand Mathur, Member (A)

Mr. Mufti Mohammad Lateef and four others have jointly filed this O.A. under Section 19 of Administrative Tribunal Act 1985 seeking direction to quash/keep in abeyance the seniority list issued and approved by the respondents for promotion to the post of Meter Readers and also seeking direction to the respondents to promote the applicants as Meter Readers w.e.f. the date of entitlement of promotion with all consequential benefits.

2. We have heard Mr. Muzaffar Ahmad Bakkal, learned counsel for the applicants and Mr. Sudesh Magotra, learned Additional Advocate General and perused the contents of the O.A.

3. Learned counsel for the applicants has prayed that the respondents may be directed to decide their case in accordance with the Order passed by the Hon'ble High Court of Jammu and Kashmir dated 15.01.2020 passed in WP (C) No. 38 of 2020 Muzaffar Ahmad Mir and others vs. Union Territory

of Jammu and Kashmir and others. Learned DAG seeks adjournment to file counter affidavit.



4. However, the O.A. is disposed of at the admission stage itself with direction to the Respondent No. 3 i.e Chief Engineer, M & RE Wing Kashmir, Power Development Department, Srinagar to consider and decide the case of the applicants in accordance with the Order passed by the Hon'ble High Court of Jammu and Kashmir dated 15.01.2020 in WP (C) No. 38 of 2020 Muzaffar Ahmad Mir and others vs. Union Territory of Jammu and Kashmir and others within one month from the date of receipt of a copy of this order, by passing a well reasoned and speaking order

5. It is made clear that we have not expressed any opinion on merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/